

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.64 of 2019**

**This the 25<sup>th</sup> day of February, 2019**

Ansuya Phileman Damor  
W/o. Linus Christian  
Aged 54 years  
Working as Trained Graduate Teacher  
Residing at Mukthidham Apartment  
Nr. New York Tower,  
Thaltej, Ahmedabad – 54. .... Applicant

(By Advocate : Shri Joy Mathew )

**VERSUS**

1. Kendriya Vidyalaya Sangathan  
Notice to be served through  
The Commissioner  
18, Institutional Area  
Shaheedjeet Singh Marg  
New Delhi 380 016.
2. The Assistant Commissioner (Estd./II/III)  
18, Institutional Area  
Shaheedjeet Singh Marg  
New Delhi 380 016.
3. The Regional Commissioner Kendriya Vidyalaya Sangathan  
Sector 30,  
Gandhinagar 382 030, Gujarat.

4. The Principal  
KV ONGC Chandkheda  
Chandkheda, Ahmedabad – 382424
5. Anita Damor  
Trained Graduate Teacher,  
Kendriya Vidyalaya No.3  
Gandhinagar Cantonment,  
Gandhinagar 382 030.  
Gujarat. .... Respondents.

**O R D E R – ORAL**

**Per : Hon'ble Shri M.C.Verma, Member (J)**

Being aggrieved by Transfer Order dated 7/7/2018 (Annexure A/1 of OA) whereby respondent No5 has been transferred to KV Gandhi Nagar, ignoring the request of applicant of her transfer to said station, instant OA has been preferred by applicant Ansuya Phileman Damor, a TGT (Physical Education) posted at Kendriya Vidyalaya, ONGC, Chandkheda, Ahmedabad since 2010. The OA is at notice stage.

2. Heard. Learned counsel Shri Joy Mathew, who appeared for applicant submits that applicant, a trained

graduate teacher (Physical Education) is posted at Kendriya Vidyalaya, ONGC, Chandkheda, Ahmedabad since 2010 and she is senior most in the Region. That she as per transfer policy was entitled for transfer to station of her choice, she opted for Gandhinagar and made request accordingly. That as per transfer Policy total transfer point in favour of the applicant comes to 26 whereas total transfer point in favour of respondent No.5, though has been shown as 38 but actually it ought to be 18 only. Learned counsel explained that respondent No.5 was given 20 points wrongly, that as per clause 5 of Para 10 of Transfer Guidelines Policy for Teachers (Annexure A-4), if the spouse of a teacher is posted within 100 Kms, he/she earns 20 transfer point but in case of respondent No.5 her husband was posted at Khedbrahma, which is at a distance of about 170 Kms and therefore 20 transfer point has wrongly been added to her score. Learned counsel submits further that applicant has made representation to the respondent No.1 on 12.6.2018 (Annexure A-3) but same has not been decided.

- 3.** Learned counsel urged that applicant will be satisfied, if at this stage Respondent Authorities be directed to dispose of the representation dated 12.06.2018 (Annexure A-3) of the applicant within stipulated time frame, with liberty to applicant to agitate the matter, in case the outcome of said representation does not come in favour of the applicant.
- 4.** Considered the submissions. Respondent Authorities are directed to consider and to take decision on representation dated 12.06.2018 (Annexure A-3) of the applicant expeditiously but in any case, before expiry of six weeks from the date of receipt of this order.
- 5.** With above directions and observations, the OA stands disposed of. No order as to costs.

**(M.C.Verma)**  
**Member (J)**

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